

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**R/WRIT PETITION (PIL) NO. 149 of 2021**

BACHPAN BACHAO ANDOLAN
Versus
STATE OF GUJARAT

Appearance:

MR DHAVAL M BAROT(2723) for the Applicant(s) No. 1,2
for the Opponent(s) No. 2,3,4,5

ADVANCE COPY SERVED TO GOVERNMENT PLEADER/PP for the
Opponent(s) No. 1

**CORAM:HONOURABLE THE CHIEF JUSTICE MR. JUSTICE
ARAVIND KUMAR**
and
HONOURABLE MR. JUSTICE ASHUTOSH J. SHASTRI

Date : 07/06/2022

ORAL ORDER

**(PER : HONOURABLE THE CHIEF JUSTICE MR. JUSTICE ARAVIND
KUMAR)**

Issue notice to respondents 1, 4 and 5 returnable by **26.7.2022**. For the present, no notice is issued to respondents 2 and 3 since prima facie the affidavit dated 8.3.2022 filed by petitioner would indicate that there is substantial compliance of the directions issued by the Hon'ble Apex Court in ***Sampurna Behura Vs. Union of India and Others*** reported in **(2018)4 SCC 433** vide paragraphs 94 and 95 of the judgment.

(ARAVIND KUMAR,CJ)

(ASHUTOSH J. SHASTRI, J)

RADHAKRISHNAN K.V.